

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA

C.P.(IB) No.698/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh  
Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 11<sup>th</sup> December 2017, 10.30 A.M

Name of the Company	Inspira Martifer Solar Ltd.-Vs-Alex Green Energy Pvt.Ltd.		
Under Section	9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. Mr. Sabyasachi Chowdhury  
2. Mr. Rajarshi Datta  
3. Mr. U.V.U. Sany  
4. Ms. Deepabali Datta

Operational creditors  
V.V.V.S. 11.12.2017

1. Jishnu Chowdhury, Adv.  
2. Urmila Chakraborty, Adv.  
3. Aniruddha Agarwal, Adv.

for the Corporate Debtor  
11.12.17

ORDER

Ld. Counsel for the operational creditor and corporate debtor are present.

Ld. Counsel for the corporate debtor has sought leave of the Court for filing Vakalatnama by the end of the day and made a further request that time may be given for filing reply. Prayer is allowed. Reply may be filed within 7 days with a

copy in advance to the opposite party. Thereafter rejoinder, if any, may be filed within 7 days with a copy in advance to the opposite party.

List it on 02/01/2018 for admission.

8d

(Jinan K.R.)  
Member (J)

8d

(V.P.Singh)  
Member (J)